



2026:AHC:16371

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19676 of 2025

Priyanka Kumari

.....Petitioner(s)

Versus

The State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Prakash Chaturvedi
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suvesh Ram (A/S 0723/18) holding brief of Shri Vijay Prakash Chaturvedi, learned counsel for the petitioner and Sri Rahul Malviya, learned Standing Counsel, who appears for State-respondents.
2. Essentially in the present petition, challenge has been raised to the order dated 17.06.2025 cancelling the candidature of the writ petitioner as Anganwadi Karyakatri on the premise that the income certificate has been cancelled.
3. Learned counsel for the writ petitioner submits that liberty be accorded to the writ petitioner to again approach the Court while filing a writ petition once post disposal of the proceedings which the writ petitioner would undertake for setting aside cancellation of the income certificate.
4. Learned Standing Counsel has no objection to the same.
5. Accordingly, the writ petition is **disposed off** granting liberty to the writ petitioner to prefer proceedings before the competent court of law having jurisdiction.

January 22, 2026
A. Prajapati

(Vikas Budhwar,J.)